

To.No.Library/1d/2021.

Office of the
City Civil Court,
Bengaluru, dt:27-11-2021.

Public auction

Notification for disposal of obsolete/unserviceable old Law books

As per the orders of the Hon'ble principal City Civil & Sessions Judge, Bengaluru Dt.27-11-2021, the **obsolete/unserviceable old law books of City Civil Court, Bengaluru and CMM Court, Bengaluru** maintained in Central Library shall be **disposed off through public auction which will be conducted on 20-12-2021** on **“as is where is and as is what is basis”**.

The persons who desires to participate in the auction proceedings for purchase of the old law books, may submit their particulars through **bidders form** which are available in the Central Library, Basement floor, City Civil Court, Bengaluru in a sealed covers addressed to “The Registrar, City Civil Court, Bengaluru by super scribing **“Bid for purchase of obsolete/unserviceable old law books”** so as to reach the office on or before at 4 PM on 19-12-2021 through Registered Post and sealed bid forms will be opened on 20-12-2021 at 12 PM in the chamber of Registrar, City Civil Court, Bengaluru in the presence of bidders and the highest bidder will be accepted.

The above books are located in the premises of Central Library, Basement floor, City Civil Court, Bengaluru.

Date & Time for inspection of books	6-12-2021 to 15-12-2021 during working hours.
The place to contact	Central Library, City Civil Court, Bengaluru.
Tender form available at	Central Library, City Civil Court, Bengaluru.
Last date & time for acceptance of bid	12 PM on 20-12-2021

An EMD of Rs.10,000/-(Rupees ten thousand only) should be deposited with the bid form and it should be an Account Payee Bank Draft/Pay order from any nationalized bank in favour of “ The Registrar, City Civil Court, Bengaluru”.

General Terms & Conditions:

1. Bidders may inspect the items on the stipulated dates & time.
2. The books shall be sold to the highest bidder.
3. The bids are invited for the lot.
4. The EMD (earnest money deposit) of successful bidder shall be adjusted from the total payment.
5. The successful bidder has to make full balance payment, after due adjustment of the EMD, in the form of DD in favour of “The Registrar, City Civil Court, Bengaluru” at the spot itself, failing which the offer will be cancelled and the EMD shall stand forfeited. The EMD of unsuccessful bidders shall be returned on the spot itself after completion of disposal of law books by taking their signatures on the Bidders registration form.
6. No books once disposed to the successful bidder shall be taken back by this department on any condition whatsoever.
7. The successful bidder will be required to lift all the books from the disposal site immediately after the payment of balance amount. On failure to do so, this office shall have the right to forfeit the entire amount of the bidder and dispose of the books through the alternative bidder. The successful bidder on their own cost, will also be required to make their own arrangement of transport, standard weight measure (weighing machine) certified by the dept. of Govt.weight and measures and labour etc.. for lifting the disposed books.
8. Bid form in the sealed envelope to be superscribed as (BID FOR PUCHASE OF OBSOLETE/UNSERVICEABLE BOOKS) should be addressed to “The Registrar, City Civil Court, Bengaluru”.

9. The Bid forms must be reached the office on or before the due date and time, otherwise it is liable to be rejected. Bid forms received after the due date and time due to any reason, whatsoever, shall not be considered.

10. The financial bid should be given in both in figures and words. Any overwriting or erasing in the figures shall not be considered for acceptance of the rates offered by the bidder.

11. The Registrar, City Civil Court, Bengaluru reserves the right to accept or reject any bids without assigning any reason whatsoever.

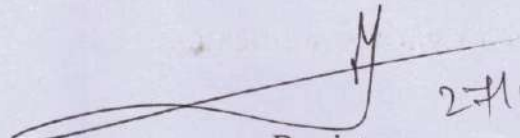
12. Each page of bidder's document should be signed by bidder(s).

13. Incomplete and unsigned bid forms are liable to be rejected. The bid is to be submitted for the entire lot.

14. Bidder must enclose copy of address proof (voter ID/Adhaar card/Driving license etc) and pan card along with the bid.

15. An earnest deposit of Rs.10,000/- must be enclosed with bid form.

By Order of the Prl. City Civil &
Sessions Judge.


27/11/2021.
Registrar,
City Civil Court,
Bengaluru.

Bengaluru,
Date:27-11-2021

Copy to:

1. The Prl. City Civil & Sessions Judge, CCC, Bengaluru.
2. The Registrar, City Civil Court, Bengaluru.
3. The Deputy Registrar, City Civil Court, Bengaluru.
4. Chief Judicial Magistrate, CMM court, Bengaluru with a request to direct the concerned to display on the notice boards.
5. Deputy Registrar, Mayohall Unit, City Civil Court, Bengaluru.
6. The President, Bar Association, Bengaluru.(CMM court, Mayohall unit, Nyayadegula).
7. Prl. Family court, Bengaluru.
4. The Sheristedars, Cash branch, ADM-I and ADM-II, City Civil Court, Bengaluru.
5. The Software Technician, with a request to Web-host the same.
6. Varta elakhe for publication in Daily News Papers.
7. Govt. press for gazette notification.
8. Office file.

Central Library
City Civil Court, Bengaluru.

Bidders Registration Form

Sl.No.	Particulars	
1	Name, contact number and address of the bidding firm:	
2	Date of submission of bid form	
3	Rate per Kilogram	
4	Whether bidder is authorized agency?	
5	Whether bidder is enclosed EMD along with bidder form or not?	DD.No. Name of the Bank:
6	Copy of address proof (voter ID/Adhar card/Driving license etc) and pan card along with the tender form.	

I hereby declare that I accept the terms and conditions as prescribed in the Public Auction Notice.

Signature of the bidder.